

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

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RegisteredCommercial Complex(BDA)
Indira Nagar
Bangalore - 560 038

Dated : 16 Feb 87

Application No. 27 & 28 /87(F)W.P. No. 1

Applicant

John Lucas & anr

To

1. John Lucas, Railway Quarters,
12 94/A, Down Chawals, Hubli.

2. TD Kulkarni, ~~xxxxxx~~
1305/UBL, Railway Quarters, Hubli.

3. Additional Chief Mechanical
Engineer, S.C. Railway Workshop,
Hubli, Distt. Dharwar.

4. The General Manager, S.C. Railway,
Secunderabad, Hyderabad(AP)

5. BR Chillal, Head Clerk, Office of
the Paint Shop, SC Railway Workshop,
Hubli.

6. Y. Venkateshwar, Rao, Head Clerk,
Office of the ACME/UBL, SC Railway
Workshop, Hubli.

7. Xavier D Chowdry, Head Clerk,
Office of the Machine Shop,
SC Railway Workshop, Hubli.

8. VR Kalghtgi, Head Clerk,
Office of the Carriage Shop,
SC Railway Workshop, Hubli9. R. Subramanian, Head Clerk,
Office of the Boiler Shop,
SC Railway Workshop, Hubli.10. S. Rangarajan, Head Clerk,
Office of the Yard Shop,
SC Railway Workshop, Hubli11. V. Narasimhalu, Head Clerk,
Office of the Smithy Shop,
SC Railway Workshop, Hubli.12. P. Sadasiva Rao, Head Clerk,
Office of the ACME/UBL,
SC Railway Workshop, Hubli.13. A. Appanilutty, Head Clerk,
Office of the Erecting Shop,
SC Railway Workshop, Hubli.

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH IN

APPLICATION NO. 27 & 28/87(F)

Please find enclosed herewith the copy of the Order ~~XXXXXX~~
passed by this Tribunal in the above said Application on 11-02-1987.

16. Sh B. Veerabhadrapa, Advocate
(Amicus Curiae)

Encl : As above

14. Sh VK Kulkarni, Advocate,
981, 4th(M) Block,
Rajajinagar, Bangalore-10Please seal
Date _____15. Sh M. Sreerangaiah,
Standing Counsel for Railways,
High Court Buildings, Bangalore-1.

B. V. Venkateshwar
Deputy Registrar
SECTION OFFICER
(JUDICIAL)

of

IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE

A.Nos 27 828/87 (F)

Applicant.

John Lucas & ors

S. C. Railway & ors.

(KMR)C/(KSP)VC/(PS)M.

FEBRUARY 11, 1987.

For the reasons to be separately recorded, we find that these applications made under Section 19 of the Administrative Tribunals' Act, 1985 ('the Act') are not maintainable to set aside the judgment made by this Tribunal in A.Nos.1238 to 1241 of 1986. However, as the applicants feel aggrieved by that order, their remedy is by way of a petition under clause (f) of sub-section (3) of Section 22 of the Act.



**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

—5— APPLICATIONS NOS.27 & 28 of 1987.

Order Sheet (contd)

Date	Office Notes	Orders of Tribunal
	<p><i>order passed</i></p> <p><i>to register as review</i></p> <p><i>petn.</i></p> <p>?</p> <p><i>P.D.</i> <i>SC</i> <i>CH</i></p>	<p>As these applications are held to be not maintainable, the learned counsel for the applicants prays that they may be treated as applications for review of the judgment in Applications Nos.1238 to 1241 of 1986 made on 17-12-1986.</p> <p>These applications, purported to be made under Section 19 of the Act, were filed on 12-1-1987. We therefore, find no impediment in treating them as applications for review of the judgment in Applications Nos.1238 to 1241 of 1986 made on 17-12-1986.</p> <p>Appropriate amendments to these applications to be carried out within a period of three days.</p> <p>As these applications are now treated as applications for review, they shall be posted before the very Bench that disposed of A.Nos. 1238 to 1241 of 1986.</p> <p>Since no fee is payable on a review petition, the fee paid on these applications shall be refunded to the applicants.</p>

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APPLICATIONS NUMBERS 27 and 28 of 1987.

Date	Office Notes	Orders of Tribunal
		<p>This order disposes of both the applications.</p> <p><i>K. Madhava Reddy</i> (K.MADHAVA REDDY) CHAIRMAN</p> <p><i>K. S. Puttaswamy</i> (K.S.PUTTASWAMY) VICE-CHAIRMAN.</p> <p><i>P. Srinivasan</i> (P.SRINIVASAN) MEMBER(A)</p> <p>dms/np</p> <p><i>Forie Gp</i></p>

B. V. Venkatesh Reddy
DEPUTY REGISTRAR
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE